**ASSEMBLY BUSINESS**
**FIXED FOR 10.08.2022**

From

The Additional Chief Secy. to Govt. Haryana,
Home Department, Chandigarh.

To

The Secretary,
Vidhan Sabha, Haryana,
Chandigarh.

No. /CRO/SCRB dated, Panchkula, the

**Subject:** **Haryana Vidhan Sabha Unstarred Question No. 14/13/75 due on 10.08.2022.**

Sir,

I have the honour to enclose 110 copies of reply to Unstarred Vidhan Sabha Question noted above asked by Sh. Abhay Singh Chautala, M.L.A. in the current Session of the Haryana Vidhan Sabha.

DA: - As above

Your faithfully,

DSP/SCRB
for Additional Chief Secy. to Govt. Haryana,
Home Department, Chandigarh.

Endst No. 4427-39 /CRO/SCRB dated, Panchkula, the 08/08/2022

A copy alongwith a copy of reply to Haryana Vidhan Sabha Unstarred Question No. 14/13/75 (No. of copies indicated against each) is forwarded to the:-

1. Chief Minister's Secretary. (15 copies)
2. Home Minister, Haryana. (5 copies)
3. Chief Secretary to Govt. Haryana (in Political Branch) (6 copies)
4. Chief Secretary to Govt. Haryana (1 copy)
5. Secretary to Governor, Haryana (2 copies)
6. Minister of Chief Parliamentary Affairs (1 copy)
7. Additional Chief Secy. to Govt. Haryana, Home Department, Chandigarh. (1 copy)
8. Director General of Police, Haryana (2 copies)
9. Director Public Relation, Haryana (4 copies)
10. ADGP/Law & Order, Haryana (1 copy)
11. ADGP/CID, Haryana (1 copy)
12. Superintendent, Home Confidential Branch (1 copy)
13. Supdt. Provisioning Branch, PHQ (1 copy)

Ramjit Singh

DSP/SCRB
for Additional Chief Secy. to Govt. Haryana,
Home Department, Chandigarh.

# Number of Registered Criminal Cases

**14/13/75** **CHAUDHARY ABHAY SINGH CHAUTALA (ELLENABAD)**: Will the Home Minister be pleased to state the number of cases of murder, rape, gang rape, kidnapping, robbery, crime against woman and crime against scheduled castes registered in the State from 1st January, 2021 to 31st December, 2021 and 1st January, 2022 to 30th June, 2022 according to the State Crime Record Bureau together with the details thereof?

**Reply:** **SHRI ANIL VIJ, HOME MINISTER, HARYANA**

Sir, a statement is laid on the table of the House.

**Statement referred to in reply to un-starred Question No. 14/13/75**

## Cases registered
### (1st January, 2021 to 31st December, 2021)

| Head of Crime | Number of cases registered |
|---|---|
| Murder(Section-302 IPC) | 1112 |
| Rape(Section-376 IPC) | 1716 |
| Gang rape(Section-376D) | 171 |
| Kidnapping(Section-363, 363A, 364, 364A, 366, 366A, 366B and other Kidnapping & Abduction-365, 367, 368 & 369 IPC ) | 3554 |
| Robbery(Section- 392, 394 & 397 IPC) | 692 |
| Crime against Women(Section-302, 302 r/w 376, 304B, 305/306, 313 & 314, 326A, 326B, 498A, 363, 363A, 364, 364A, 366, 366A, 366B, 365, 367, 368, 369, 370, 370A, 372, 373, 376, 376/511, 354, 509 IPC & SLL-Dowry Prevention Act-1961 immoral Traffic, Prevention Act-sec.5,6,7,8 and other ITP Act., Domestic Violence Act-2005, Cyber Crime/IT Act. Sec. 67A, 67B IT Act & other Cyber Crime, POCSO Act Sec- 4& 6, 8& 10, 12, 14 & 15, 17 to 22 and POCSO Act r/w Sec-377 IPC, Indecent Representation of Women Prohibition Act-1986, Prevention of Witchcraft/Witch Practices Act State & Centre) | 16658 |
| Crime against Scheduled Castes(SC/ST Act r/w IPC & SLL) | 1628 |

## Cases registered
### (1st January, 2022 to 30th June, 2022)

| Head of Crime | Number of cases registered |
|---|---|
| Murder(Section-302 IPC) | 487 |
| Rape(Section-376 IPC) | 903 |
| Gang rape(Section-376D) | 75 |
| Kidnapping(Section-363, 363A, 364, 364A, 366, 366A, 366B and other Kidnapping & Abduction-365, 367, 368 & 369 IPC ) | 2114 |
| Robbery(Section- 392, 394 & 397 IPC) | 525 |
| Crime against Women(Section-302, 302 r/w 376, 304B, 305/306, 313 & 314, 326A, 326B, 498A, 363, 363A, 364, 364A, 366, 366A, 366B, 365, 367, 368, 369, 370, 370A, 372, 373, 376, 376/511, 354, 509 IPC & SLL-Dowry Prevention Act-1961 immoral Traffic, Prevention Act-sec.5,6,7,8 and other ITP Act., Domestic Violence Act-2005, Cyber Crime/IT Act. Sec. 67A, 67B IT Act & other Cyber Crime, POCSO Act Sec- 4& 6, 8& 10, 12, 14 & 15, 17 to 22 and POCSO Act r/w Sec-377 IPC, Indecent Representation of Women Prohibition Act-1986, Prevention of Witchcraft/Witch Practices Act State & Centre) | 8602 |
| Crime against Scheduled Castes(SC/ST Act r/w IPC & SLL) | 812 |

**********

## पंजीकृत अपराधिक मामलों की संख्या

97. श्री अभय सिंह चैटाला, (ऐलनाबाद):

क्या गृह मंत्री जी, कृपया बताएंगे कि राज्य अपराध रिकार्ड ब्यूरो के अनुसार 1 जनवरी 2021 से 31 दिसम्बर 2021 तक और 1 जनवरी 2022 से 30 जून 2022 तक राज्य में हत्या, बलात्कार, सामूहिक बलात्कार, अपहरण, लूट, महिलाओं के विरूद्व अपराध तथा अनुसूचित जातियों के विरूद्व पंजीकृत अपराधिक मामलों की संख्या कितनी है तथा इसका ब्यौरा क्या है ?

उत्तरः श्री अनिल विज गृह मंत्री हरियाणा।

महोदय, वक्तव्य सदन के पटल पर रखा जाता है।

## अतारांकित प्रश्न संख्या 14/13/75 . के उत्तर में संदर्भित विवरण

**(1 जनवरी, 2021 से 31 दिसंबर, 2021)**

| अपराध के शीर्ष | दर्ज मामलों की संख्या |
|---|---|
| हत्या (धारा -302 भा0 दं0 सं0) | 1112 |
| बलात्कार (धारा -376 भा0 दं0 सं0) | 1716 |
| सामूहिक बलात्कार (धारा-376डी भा0 दं0 सं0) | 171 |
| अपहरण (धारा -363, 363 ए, 364, 364 ए, 366, 366 ए, 366 बी और अन्य अपहरण और व्यपहरण-365, 367, 368 और 369 भा0 दं0 सं0) | 3554 |
| लूट (धारा- 392, 394 और 397 भा0 दं0 सं0) | 692 |
| महिलाओं के विरुद्ध अपराध (धारा -302, 302 के साथ 376, 304 बी, 305/306, 313 और 314, 326ए, 326बी, 498ए, 363, 363ए, 364, 364ए, 366, 366ए, 366बी, 365, 367, 368, 369, 370, 370ए, 372, 373, 376, 376/511, 354, 509 भा0 दं0 सं0 और स्थानीय एवं विशेष कानून - दहेज प्रतिषेध अधिनियम-1961 अनैतिक व्यापार (निवारण) अधिनियम - धारा 5,6,7,8 और अन्य अनैतिक व्यापार (निवारण) अधिनियम, घरेलू हिंसा अधिनियम-2005, साइबर अपराध/सुचना प्रौधोगिकी अधिनियम - धारा 67ए, 67बी, सुचना प्रौधोगिकी अधिनियम और अन्य साइबर अपराध, पॉक्सो अधिनियम धारा- 4 और 6, 8 और 10, 12, 14 और 15, 17 से 22 और पोक्सो अधिनियम के साथ धारा - 377 भा0 दं0 सं0, स्त्री अशिष्ट रुपण (प्रतिषेध) अधिनियम-1986, जादू टोने की रोकथाम / जादू टोना क्रिया – कलाप अधिनियम (राज्य और केंद्र) | 16658 |
| अनुसूचित जाति के विरुद्ध अपराध (अ0ज0/अ0ज0जा0 अत्याचार निरोधक अधिनियम के साथ भा0 द0 स0 और स्थानीय एवं विशेष कानून) | 1628 |

## मामले दर्ज
## (1 जनवरी, 2022 से 30 जून, 2022)

| अपराध के शीर्ष | दर्ज मामलों की संख्या |
|---|---|
| हत्या (धारा -302 भा0 दं0 सं0) | 487 |
| बलात्कार (धारा -376 भा0 दं0 सं0) | 903 |
| सामूहिक बलात्कार (धारा-376डी भा0 दं0 सं0) | 75 |
| अपहरण (धारा -363, 363 ए, 364, 364 ए, 366, 366 ए, 366 बी और अन्य अपहरण और व्यपहरण-365, 367, 368 और 369 भा0 दं0 सं0) | 2114 |
| लूट (धारा- 392, 394 और 397 भा0 दं0 सं0) | 525 |
| महिलाओं के विरुद्ध अपराध (धारा -302, 302 के साथ 376, 304 बी, 305/306, 313 और 314, 326ए, 326बी, 498ए, 363, 363ए, 364, 364ए, 366, 366ए, 366बी, 365, 367, 368, 369, 370, 370ए, 372, 373, 376, 376/511, 354, 509 भा0 दं0 सं0 और स्थानीय एवं विशेष कानून - दहेज प्रतिषेध अधिनियम-1961 अनैतिक व्यापार (निवारण) अधिनियम - धारा 5,6,7,8 और अन्य अनैतिक व्यापार (निवारण) अधिनियम, घरेलू हिंसा अधिनियम-2005, साइबर अपराध/सुचना प्रौधोगिकी अधिनियम - धारा 67ए, 67बी, सुचना प्रौधोगिकी अधिनियम और अन्य साइबर अपराध, पॉक्सो अधिनियम धारा- 4 और 6, 8 और 10, 12, 14 और 15, 17 से 22 और पोक्सो अधिनियम के साथ धारा - 377 भा0 दं0 सं0, स्त्री अशिष्ट रुपण (प्रतिषेध) अधिनियम-1986, जादू टोने की रोकथाम / जादू टोना क्रिया – कलाप अधिनियम (राज्य और केंद्र) | 8602 |
| अनुसूचित जाति के विरुद्ध अपराध (अ0ज0/अ0ज0जा0 अत्याचार निरोधक अधिनियम के साथ भा0 द0 स0 और स्थानीय एवं विशेष कानून) | 812 |

**********